## SUPREME COURT OF INDIA RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No.4726/2024

(Arising out of impugned final judgment and order dated 19-01-2024 in CWJC No.14228/2023 passed by the High Court of Judicature at Patna)

SOCIAL JURIST, A CIVIL RIGHTS GROUP & ANR.

Petitioner(s)

**VERSUS** 

THE STATE OF BIHAR & ORS.

Respondent(s)

(With IA No.46363/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date: 04-03-2024 This petition was called on for hearing today.

CORAM:

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE J.B. PARDIWALA HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) Mr. Anuj Agarwal, Adv.

Mr. Kumar Utkarsh, Adv.

Mr. Manav Verma, Adv.

Mr. Ayush Anand, AOR Mr. Monu Kumar, Adv.

Mr. Shubhendu Anand, Adv.

## For Respondent(s)

## UPON hearing the counsel the Court made the following O R D E R

- 1 Issue notice, returnable on 22 March 2024.
- 2 Liberty to serve the Standing Counsel for the State of Bihar, in addition.
- 3 List the Special Leave Petition on 22 March 2024.

(CHETAN KUMAR) A.R.-cum-P.S. (SAROJ KUMARI GAUR) Assistant Registrar